

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Manish**  
**FIR No: 311/2020**  
**PS New Ashok Nagar**  
**U/s 33 Delhi Excise Act & Sec. 482 IPC**

**27.07.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State through VC.  
Sh. S.K. Solanki, ld. Counsel for the applicant.  
ASI K.P. Singh and HC R.B. Tomar, from PS New Ashok  
Nagar  
Further reply is received from the IO.  
At request of Ld. Counsel, Matter is adjourned.  
List this application for further consideration on  
30.07.2020.

**DINESH  
KUMAR**

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DINESH KUMAR  
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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/27.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Parvesh**  
**FIR No: 71/2020**  
**PS New Ashok Nagar**  
**U/s 302/201/120-B/34 IPC**

**27.07.2020**

**A bail application under Section 436 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State through VC.  
Sh. Raj Kumar, Ld. Counsel for the applicant.  
ASI K.P. SINGH and HC RB Tomar from PS NAN  
Reply is received from the IO.  
Accused is stated to be on interim bail.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case on the basis of disclosure statement of the co-accused. It has been argued that applicant is charged sheeted only for the offences u/s 201/120-B/34 IPC, which are bailable in nature and the investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. It is further argued that co-accused persons have also been granted bail/interim bail and applicant is also entitled for bail on the ground of parity. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record including the chargesheet and reply of IO.

Perusal of the chargesheet would show that the accused has been chargesheeted for offences punishable under Section 201/120-B/34 IPC. The offence punishable under Section 201, IPC is bailable in nature. The accused is not previously involved in any criminal case. Considering the circumstances and the nature of offence in question accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount with the following conditions :-

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any.

Copy be sent to the Ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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Date: 2020.07.27  
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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/27.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Sanjay Chaudhary**

**FIR No: 71/2020**

**PS New Ashok Nagar**

**U/s 302/201/120-B/34 IPC**

**27.07.2020**

**A bail application under Section 436 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. Raj Kumar, Ld. Counsel for the applicant.

ASI K.P. SINGH and HC RB Tomar from PS NAN

Reply is received from the IO.

Accused is stated to be on interim bail.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case on the basis of disclosure statement of the co-accused. It has been argued that applicant is charged sheeted only for the offences u/s 201/120-B/34 IPC, which are bailable in nature and the investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. It is further argued that co-accused persons have also been granted bail/interim bail and applicant is also entitled for bail on the ground of parity. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record including the chargesheet and reply of IO.

Perusal of the chargesheet would show that the accused has been chargesheeted for offences punishable under Section 201/120-B/34 IPC. The offence punishable under Section 201, IPC is bailable in nature. The accused is not previously involved in any criminal case. Considering the circumstances and the nature of offence in question accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount with the following conditions :-

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any.

Copy be sent to the Ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH  
KUMAR**

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Date: 2020.07.27  
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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/27.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Suman**  
**FIR No: 71/2020**  
**PS New Ashok Nagar**  
**U/s 302/201/120-B/34 IPC**

**27.07.2020**

**A bail application under Section 436 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. Raj Kumar, Ld. Counsel for the applicant.

ASI K.P. SINGH and HC RB Tomar from PS NAN

Reply is received from the IO.

Accused is stated to be on interim bail.

It is stated by learned counsel for accused/applicant through VC that the accused is a lady and has been falsely implicated in the present case on the basis of disclosure statement of the co-accused. It has been argued that applicant is charged sheeted only for the offences u/s 201/120-B/34 IPC, which are bailable in nature and the investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. It is further argued that co-accused persons have also been granted bail/interim bail and applicant is also entitled for bail on the ground of parity. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record including the chargesheet and reply of IO.

*State vs. Suman FIR No: 71/2020 PS New Ashok Nagar*

Perusal of the chargesheet would show that the accused has been chargesheeted for offences punishable under Section 201/120-B/34 IPC. The offence punishable under Section 201, IPC is bailable in nature. The accused is not previously involved in any criminal case. Considering the circumstances and the nature of offence in question accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount with the following conditions :-

1. She shall not change his address without intimation to the Court.
2. She will not try to influence the witnesses.
3. She will not leave the country without prior permission of the court.
4. She will not involve in similar type of offences after releasing on bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any.

Copy be sent to the Ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH  
KUMAR**

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Date: 2020.07.27  
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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/27.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Sushil**

**FIR No: 311/2020**

**PS New Ashok Nagar**

**U/s 33 Delhi Excise Act & Sec. 482 IPC**

**27.07.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. S.K. Solanki, ld. Counsel for the applicant.

SI K.P. Singh and HC R.B. Tomar, from PS New Ashok  
Nagar

Further reply is received from the IO.

At request of Ld. Counsel, the matter is adjourned.

List this application for further consideration on  
30.07.2020.

**DINESH  
KUMAR**

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Date: 2020.07.27  
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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/27.07.2020**



**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Himanshu Jain**  
**FIR No: 114/2020**  
**PS Preet Vihar**

**27.07.2020**

**Application for release of Jamatalashi Article i.e., Mobile phone (Micromax Keypad and Redmi MI).  
Proceedings are done through VC**

Present: Sh. Ramesh, Ld. APP for the State through VC.  
Sh. Kashmir Singh, ld. Counsel for the applicant.  
Reply is received from the IO.  
Submissions heard. Reply perused.

It is stated in the application that above said phones were recovered in the personal search of the accused.

However, as per the reply of the IO, mobile phones were not seized in the personal search of the accused. Rather, those phone were seized as case property.

In view of the reply of the IO, the application is not maintainable and it is dismissed and disposed of accordingly.

Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

**DINESH**  
**KUMAR**  
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by DINESH  
KUMAR  
Date: 2020.07.27  
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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/27.07.2020**

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Makkhan Lal**  
**FIR No: 114/2020**  
**PS Preet Vihar**

**27.07.2020**

**Application for release of Jamatalashi article, i.e., Mobile phone (Samsung J-7 Pro), through VC**

Present: Sh. Ramesh, Ld. APP for the State through VC.  
Sh. Kashmir Singh, ld. Counsel for the applicant.  
Reply is received from the IO.  
Submissions heard. Reply perused.

It is stated in the application that above said phone was recovered in the personal search of the accused.

However, as per the reply, mobile phone was not seized in the personal search of the accused. Rather, it was seized as case property.

The application is therefore, not maintainable and it is dismissed and disposed of accordingly.

Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

**DINESH KUMAR** Digitally signed by  
DINESH KUMAR  
Date: 2020.07.27 15:26:51 +05'30'  
**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/27.07.2020**